

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:979
ANSWERED ON:16.07.2014
UTILISATION OF FLY ASH
Galla Shri Jayadev

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) the average estimated quantity of fly ash produced in the country per annum, State/UT-wise;
- (b) whether only a small portion of fly ash based products is used for construction purpose in the country;
- (c) if so, the details thereof and the reasons for lesser use of the same;
- (d) whether the Government has laid special emphasis on the maximum utilization of the fly ash based products in construction industry and if so, the details thereof; and
- (e) the special efforts taken/proposed to be taken by the Government to promote utilization of fly ash?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

- (a): As per the information received from the Central Electricity Authority, the average fly ash generation was 163.6 million tons during 2012-13. The State/Union Territory (UT) wise status is given at Annexure.
- (b) and (c): During the year 2102-13, the maximum utilization of fly ash, to the extent of 58.15 % of total fly ash utilised, was for construction purpose viz. cement, roads and flyovers, bricks and tiles and in hydro power sector as part replacement of cement in concrete.
- (d) and (e) As per the Fly Ash Utilisation Notification 1999, as amended in 2003 and 2009, of the Ministry of Environment, Forests and Climate Change, thermal power plants are required to make pond ash available free of any charge to manufacturers of bricks, blocks or tiles; road construction agencies; public works department, etc. At least 25% of dry fly ash should be made available free of charge to units manufacturing fly ash or clay fly ash bricks, block, tiles on priority basis over other users. Every construction agency engaged in construction within one hundred kilometer from a coal or lignite based thermal power plant is required to use fly ash based products for construction. These agencies are also required to prescribe the use of fly ash or fly ash based products in their tender documents and schedule of specifications, etc. All financial institutions and agencies, which fund construction activities, are required to include a clause in their loan or grant document for compliance of the provisions of the notification.